

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 603  
IB-800/PB/2022

**IN THE MATTER OF:**

**M/s. SREI Equipment Finance Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Pratyush Infrastructure Pvt. Ltd.**

**...RESPONDENT**

**Section**

**U/s 7 of IB Code, 2016**

**Order delivered on 07.08.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor**

**:Mr. Anirban Bhattacharyya with  
Ms. Priyanka Bhatt and Mr. Ankit  
Kohli, Advocates**

**ORDER**

Heard Mr. Anirban Bhattacharyya, Ld. Advocate appearing for the Petitioner. It is submitted that Ld. Counsel appearing for the Petitioner that in compliance with the order dated 11.07.2023 he has served fresh notice on the Respondent and filed affidavit of service and further he has also filed NeSL certificate. No one has appeared on behalf of the Respondent despite service of notice. Respondent is therefore, set *ex parte*.

Arguments heard. Order **reserved**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**